

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

28/241/242/ND/2018

IN THE MATTER OF:

Sh. Vijay Kumar Agarwal & Ors.

vs

M/s Sacred Trading and Investment Company Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 241/242

Order delivered on 30.08.2018

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

For the Applicant

For the Respondent No. 1 to 4

For the Respondent No. 3

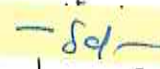
: Mr. Aman Gupta, Advocate

: Mr. Akshat Hausania, Ms. Etisha, Advocate

: Mr. Sameen Kumar, Ms. Nidhi, Advocate

ORDER

An application being CA No. 225/C-III/ND/2018 has filed by the petitioners for withdrawal of the present petition filed under Section 241/242 of the Companies Act, 2013. This application is supported by the affidavit of petitioners in support and stating that the matter being withdrawn by all the petitioner No. 1 to 5. Learned counsel representing respondent No. 1 and 4 learned proxy counsel representing for respondent No. 3 are present. As per the order dated 10.05.2018 the respondent No. 2 was proceeded ex parte. Learned counsels for the parties make a statement the matter is settled. The prayer made in the said application is allowed application is disposed of as allowed. The main petition being CP 28/241/242/ND/2018 stands withdrawn. Petition is disposed of as withdrawn.


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)